

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

## 7. ORDER DT. 20.2.2001.

Free copy of  
the order  
dt. 20.2.01  
given to the  
both counsel.

R.W  
S.O

Heard Mr. D. P. Dhal Samant, learned counsel for the petitioner and Shri A. K. Bose, learned Senior Standing Counsel for the Respondents. It is submitted by learned counsel for the petitioner that the Tribunal in their interim order dt. 23.1.1996 had directed that the applicant should be reinstated in service and accordingly, the applicant has in the meantime been reinstated in service in pursuance of the above order dt. 23.1.1996. It is submitted by learned counsel for the petitioner that in view of the fact that the applicant has been reinstated in service he does not want to pursue this O.A. In view of this the OA is disposed of as not being pressed.

*S. J. M. 2/2/2001*  
Vice-Chairman  
Member (Judicial)